

**Center for Information Communication  
Technology and Law**



**PRESENTS ONLINE  
CERTIFICATE COURSE  
In Collaboration With  
ANB Legal AND ASCL**

**13<sup>th</sup> March 2026 to 15<sup>th</sup> March 2026**

**DPDP Rules and Corporate Compliance**



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# ABOUT MNLU MUMBAI



Maharashtra National Law University Mumbai, established under the Maharashtra National Law University Act, 2014, stands as one of India's premier National Law Universities. The University is steadily strengthening its academic, administrative, and financial infrastructure to meet the high standards expected of a Centre for Excellence, while upholding strict norms of propriety and transparency. The Act envisioned the creation of a National Law University in Maharashtra to provide advanced legal education and promote society-oriented research in legal studies, thereby making a meaningful contribution to the advancement of societal life in the country. Hon'ble Mr. Justice Alok Aradhe, Supreme Court of India, serves as the Chancellor of the University, offering guidance and inspiration through his novel ideas and vast experience in the field of law, while the Hon'ble Chief Justice of the High Court of Bombay serves as the Ex-Officio Pro-Chancellor.

# ABOUT OUR PATRON



## **Prof. (Dr.) Dilip Ukey, Hon'ble Vice Chancellor, MNLUM**

Prof. (Dr.) Dilip Ukey leads Maharashtra National Law University Mumbai as its Vice Chancellor. Before joining MNLU Mumbai, he held important positions at other well-known universities, including serving as Pro Vice-Chancellor and Acting Vice-Chancellor at SRTM University, Nanded, and as Professor and Head of the Department of Law at Savitribai Phule Pune University.

Prof. Ukey is respected across India for his expertise in subjects like constitutional law, administrative law, and human rights. He has contributed to education through his research, books, and decades of teaching. His work has been recognized nationally and internationally; in 2019, he was honored with the Best Academician (Law) Award by the Indian National Bar Association.

# ABOUT CICTL



The Centre for Information Communication Technology and Law (CICTL) at MNLU Mumbai, has been at the forefront of facilitating dialogue at the intersection of law, technology, and policy. The Centre regularly conducts a diverse range of academic and policy-oriented programmes, including workshops, symposiums, colloquiums, and stakeholder consultations. Among these, the Centre's recent initiatives, such as the Symposium on Artificial Intelligence, Data Privacy and Intellectual Property Rights, National Virtual Consultation Workshop on the proposed Digital Competition Bill, 2024 and the Colloquium on Fintech and the Metaverse, are just a few examples of CICTL's continued efforts to engage with cutting-edge issues in the techno-legal domain. The Centre's commitment lies in creating a future-ready ecosystem through sustained academic inquiry and policy-level inputs.

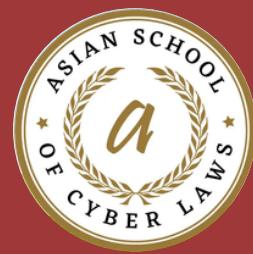
# ABOUT ANB LEGAL

The logo for ANB Legal features the lowercase letters "anb" in a bold, black, sans-serif font. To the right of a thin vertical red line, the word "LEGAL" is written in a larger, bold, black, sans-serif font.

ANB Legal is a full-service law firm, founded in 2013 and headquartered in Mumbai, India, with a presence in the UAE, known for providing comprehensive legal solutions across corporate, regulatory, and emerging technology sectors. The firm combines strong commercial insight with legal expertise to advise startups, established businesses, and investors on complex transactions, compliance, dispute resolution, and strategic growth.

The firm particularly focuses in Intellectual Property, and Data Protection. Among its diverse practice areas, ANB Legal's focused expertise in technology law sets it apart, positioning the firm at the forefront of advising on data protection, digital governance, and evolving regulatory challenges in the technology ecosystem. On this basis ANB Legal actively assists clients in navigating evolving digital regulatory frameworks, including privacy and data governance laws such as the DPDP Act.

# ABOUT ASCL



## ASIAN SCHOOL OF CYBER LAWS

Founded in 1999, the Asian School of Cyber Laws (ASCL) is one of the world's earliest institutions dedicated to cyber law, cybercrime investigation, digital evidence, and online dispute resolution. ASCL has trained students, professionals, police officers, lawyers, and government officials from over 25 countries.

ASCL is a division of Alcertis Education Ventures Pvt. Ltd., a registered Training Partner of the National Skill Development Corporation (NSDC), Ministry of Skill Development & Entrepreneurship, Government of India.

ASCL works at the intersection of law, technology, regulation, investigation and digital governance. With over two decades of pioneering work in cyber law and cybercrime investigation, ASCL continues to expand India's digital legal ecosystem through education, research, policy support, and national capacity-building.

# INSTRUCTORS



**SASWATI SOUMYA**

Partner at ANB LEGAL



**RAHUL JAIN**

Partner at Hammurabi  
& Solomon Partners



**AASTHA TIWARI**

Assistant Professor of  
Law, MNLU Mumbai



**GOKUL NARAYAN**

CEO of Asian School  
of Cyber Laws



**NAMAH BOSE**

Associate Faculty at Asian  
School of Cyber Laws

# OBJECTIVES OF THE COURSE

## 01

Understand the structure, scope, and working of the Digital Personal Data Protection Act, 2023 in real-world organisational settings.

## 02

Examine how consent, purpose limitation, and data processing obligations are implemented in practice by organisations.

## 03

Develop practical insight into handling data principal rights, grievance redressal, and compliance responses.

## 04

Build readiness to identify, manage, and respond to data breaches, including reporting and internal coordination.

## 05

Explore governance, audit, and accountability mechanisms required for effective data protection compliance.

## 06

Introduce participants to privacy risks arising from AI and automated decision-making, and methods to manage such risks within existing legal frameworks.

# COURSE DURATION

The Course is a three-day long programme i.e., from 13th March to 15th March. The total duration of the course would be approximately 15 hours, including sessions dedicated to practical application, compliance workflows and interactive discussions.

The detailed schedule regarding the delivery of the reading materials and PPT's shall be intimated closer to the dates of the course, to all participants who have successfully registered for the course.

# HALLMARKS OF THE COURSE

## 1. INTERNSHIP OPPORTUNITIES:

An opportunity to learn and get internships for top performing student participants at ANB Legal and Asian School of Cyber Laws, for professionals and independent researchers

## 2. CAREER WORKSHOPS:

Focused sessions by diverse professionals sharing career journeys, guidance, and emerging opportunities in digital data protection.

## 3. NETWORKING &

**ENGAGEMENT:** Direct access and discussion opportunities with leading professionals working in Corporate law field and are expert in Data Protection Laws

## 4. EXPERT KNOWLEDGE:

Sessions led by experienced professionals and practitioners offering practical insights into data protection, corporate compliance, and AI governance.

# WHO SHOULD ATTEND?

The course is designed for law students, recent graduates, young legal professionals, researchers and all those who are seeking practical exposure to recently enacted DPDP Rules, 2025 and its impact on corporate Compliance. It is also relevant for in-house professionals, compliance teams, academicians, researchers, and policy enthusiasts who wish to understand how data protection obligations operate within organisations.

# | COURSE OUTLINE

## Module 1

### **Essentials of the DPDP Act (Application-Oriented):-**

Introduces the evolution and rationale of data protection in India, the regulatory gaps addressed by the DPDP Act, its enforcement architecture, and key concepts that will be applied practically throughout the programme.

## Module 2

### **Legal Architecture under DPDP: Roles & Responsibilities:-**

Examines the roles and duties of Data Fiduciaries, Data Processors, Data Principals, and Significant Data Fiduciaries, alongside internal organisational responsibility mapping and the governance positioning of the Data Protection Officer within corporate structures.

## Module 3

### **Consent Framework & Lawful Processing:-**

Focuses on the design and evaluation of valid consent mechanisms, notice requirements, electronic consent workflows, withdrawal management, deemed consent boundaries, and common organisational compliance failures, supported by live practical evaluation exercises.

## Module 4

### **Rights of Data Principals & Corporate Response Mechanisms:-**

Covers operational handling of data principal rights, authentication processes, grievance workflows, inter-departmental coordination, and the practical role of lawyers in building rights management systems.

# | COURSE OUTLINE

## Module 5

### **Corporate Compliance Duties, Governance & Breach Management:-**

Addresses core compliance obligations, cybersecurity safeguards, data lifecycle management, vendor governance, breach detection and response, director fiduciary responsibilities under the Companies Act, inter-corporate data sharing risks, and governance integration with crisis management protocols.

## Module 6

### **AI, Automated Decision-Making & DPDP Risks:-**

Explores data governance challenges arising from artificial intelligence, profiling, algorithmic decision-making, children's data, high-risk processing categories, comparative global governance frameworks, and organisational mitigation strategies.

## Module 7

### **DPDP Rules, Cross-Border Transfers & Risk Management:-**

Analyses operational rules under DPDP, cross-border data transfer frameworks, children's data compliance, regulatory enforcement mechanisms, audit preparedness, alignment of data audits with statutory audits, and Audit Committee oversight responsibilities.

# MODE OF CONDUCT & DATES

The course will be conducted online via Google Meet.

All the relevant materials for the course modules shall be disseminated to the participants upon successful registration.

## **Important Dates :**

Early Bird Registrations: 23rd February, 2026

Final Registrations: 10th March, 2026

# MODE OF ASSESSMENT

There will be two types of examinations:

1. Two Multiple-Choice Questions (MCQ) examinations, will be conducted, spaced evenly, throughout the duration of the certificate course. The participants will have to take the MCQ examinations virtually on a portal within a specified time period.
2. A blog submission, on themes provided by the Centre. The blogs will be reviewed by the CBTL Editorial Board and the INSTRUCTORS. Select blog submissions may be published on the Centre's official blog or associated academic platforms, subject to editorial discretion.

# REGISTRATION DETAILS

Interested participants may complete their registration by filling out the Google Form :

[!\[\]\(2020723f97c3fe13d8ecf52b30807736\_img.jpg\) Registration Form](#)

Upon submission of the form and payment of the applicable registration fee, participants will receive a confirmation email.

# FEE STRUCTURE

- Registration fee:
- Students : INR 1,500/-
- Special fee for inhouse students : 500/-
- PhD Scholars / Professionals : INR 3,000/-

- Early Bird Registration: INR 1,000/-
- [Payment Link](#)



# INTERNSHIP OPPORTUNITIES

The Certificate Course will provide select participants with internship opportunities at leading law firms, and policy research organisations working in the areas of data protection and corporate regulatory compliance.

Internships would be awarded to top performing participants on the basis of cumulative performance in the MCQ examinations and Blog evaluation.

## Eligibility Criteria for Availing Internship Opportunities:

- \* Individuals currently enrolled in undergraduate law programmes or postgraduate law programmes (only LL.M. or Three-Year LL.B.) at any Indian or international university; and
- \* Individuals who have graduated from a law school with a LL.B. or LL.M. degree within the last one year at any Indian or international university.
- \* Every participant must necessarily be aged between 18 and 26 years.

For updates on internship opportunities, detailed guidelines will be shared with eligible participants during the course.

Please note that the eligibility criteria mentioned above apply only to availing internship opportunities and do not extend to registration for the course.

**The decision of the Organising Committee and the partnering organisations in relation to internship selection shall be final and binding.**

# CERTIFICATES

The Certificate Course will provide for two certificates to be issued by Maharashtra National Law University Mumbai:

- **Certificate of Participation:** Provided to every participant on account of their successful registration and ensuring attendance in 70% of all sessions conducted in the course.
- **Certificate of Merit:** Provided to only those successfully registered participants who complete the evaluation process and secure a cumulative score of 75% or above in the two MCQ examinations.
- The blog submission will not be considered for computing the score for the Certificate of Merit.
- The cumulative score of the MCQ examinations and the evaluation of the blog submission may be considered for the purpose of publication on the Centre's blog and other academic engagement opportunities, subject to editorial discretion.

# CONTACT US



## **FACULTY IN-CHARGE**

Ms. Aastha Tiwari  
Assistant Professor (Law)

## **RESEARCH ASSISTANT, CICTL**

Ms. Shweta Bhuyan  
Research Assistant (Law)

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## **EVENT HEADS**

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